

1	2	3	4
Gujarat	35	57	79
Haryana	2	2	4
Himachal Pradesh	0	3	1
J & K	0	1	0
Jharkhand	20	18	29
Karnataka	49	64	108
Kerala	13	10	22
Lakshadweep	0	0	0
Madhya Pradesh	137	180	131
Maharashtra	156	140	109
Manipur	0	0	1
Meghalaya	0	0	0
Mizoram	0	0	0
Nagaland	0	0	0
Orissa	9	15	180
Pondicherry	0	0	0
Punjab	2	5	1
Rajasthan	44	30	39
Sikkim	0	0	0
Tamil Nadu	14	18	48
Tripura	0	0	1
Uttrakhand	4	2	1
Uttar Pradesh	113	138	114
West Bengal	14	18	10
TOTAL :	698	761	943

Refugees from Sri Lanka in Tamil Nadu

†2007. SHRI SHREEGOPAL VYAS: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the number of refugees that migrated from Sri Lanka to Tamil Nadu;
- (b) whether the influx of migrants is still continuing; and

† Original notice of the question was received in Hindi.

(c) the scheme formulated to rehabilitate them by repatriating them?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) The number of Tamil refugees, who migrated from Sri Lanka to Tamil Nadu in four phases is detailed below:-

Phase	Period	Inflow
Phase-I	24.07.83 to 31.12.87	134,053
Phase-II	25.08.89 to 30.04.91	122,078
Phase-III	31.07.96 to 31.08.03	22,418
Phase-IV	12.01.06 to 02.07.09	23,994
TOTAL		302,543

(b) Yes, Sir. However, the number is insignificant.

(c) Roughly, 1.00 Lakh refugees have been repatriated to Sri Lanka by Government with their willingness in two phases (first phase from 1987 to 1989 and second phase from 1992 to 1995) through air and sea.

Reviewing working of NGOs

2008.SHRI RAMDAS AGARWAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Non-Governmental Organisations (NGOs) working in the country are getting financial assistance from abroad;

(b) if so, the names of such NGOs receiving more than rupees 15 lakh as financial assistance during each of the last three years including the current year;

(c) whether Government reviews the working of such NGOs to ensure that such funds are used in accordance with the rules and safety norms by the NGOs;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPLLY RAMACHANDRAN): (a) Yes, Sir. As per the Foreign Contribution (Regulation) Act, 1976, no Association having a definite cultural, economic, educational, religious or social programme can accept foreign contribution without registration or prior permission from the Central Government under the Act.

(b) As per the information available, the number of Associations, which received foreign contribution of more than Rs.15 lakh during the last 3 years, is given in the table below:

Year	Number of Associations
2005-06	4370
2006-07	5565
2007 -08	5697